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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 20TH JUNE, 1980.

NOTIFICATION  
(INCOME TAX)

No.3491(F.No.197/135/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section(23C) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "The Salem Diocese Society" for the purpose of the said section for the assessment year(s) 1973-74 to 1980-81.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
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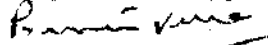
1. The Salem Diocese Society, P.B.No.703, Bishop House, Salem-7.
2. The Commissioner of Income-tax, Tamil Nadu-II, Madras, with reference to his letter No.1228-FI(59)/78 dt. 16.12.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&F)/(inv.), New Delhi.
5. Director of G&N Services(Income-tax), 1st Floor, Aiwan-e-Ghalib, Pata Sundri Lane, New Delhi(5 copies).
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10. Shri P.K.Kartha, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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AUTHORISED FOR ISSUE



(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

No.CC/IT(AI)/3281/1001/RSP/80.

\* SHARMA \*